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# The Gujarat Government Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

Vol. LV]

FRIDAY, MARCH 7, 2014/PHALGUNA 16, 1935

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

## PART IV-B

Rules and Orders (Other than those published in Part I, I-A and I-L) made  
by the Government of Gujarat under the Gujarat Acts.

### WOMEN AND CHILD DEVELOPMENT DEPARTMENT

#### Notification

Sachivalaya, Gandhinagar, Dated the 4<sup>th</sup> March, 2014.

#### Gujarat State Commission for Women Act, 2002

No. GS-1/2014/MHY/102005/2204/A :-In exercise of the powers conferred by sub-section (1) of section 25 of the Gujarat State Commission for Women Act, 2002( Guj.12 of 2002 ), the Government of Gujarat hereby makes the following rules, namely:-

#### 1. Short Title and Commencement.-

- (1) These rules may be called the Gujarat State Commission for Women Rules, 2013.
- (2) They shall come into force from the date of their publication in the Official Gazette.

#### 2. Definitions.-

- (1) In these rules, unless the context otherwise requires,-
  - (a) "Act" means the Gujarat State Commission for Women Act, 2002(Guj.12 of 2002);
  - (b) "Commission" means the Gujarat State Commission for Women constituted under section 3 of the Act;
  - (c) "Chairperson" means the Chairperson of the Commission appointed under clause (a) of sub-section (2) of section 3 of the Act;
  - (d) "Member-Secretary" means the member-secretary of the Commission appointed under clause (d) of sub-section (2) of section 3 of the Act.
  - (e) "Ad-hoc Committee" means the committee constituted under section-12 of Gujarat State Women Commission Act,2002 by Gujarat State Commission for Women.
- (2) Words and expressions used in the Act and not defined in these rules shall have the meaning assigned to them in the Act.

#### 3. Salaries and allowances of Chairperson.-

- (1) The term of office of the Chairperson shall be three years. The office of the Chairperson shall be equivalent to the office of the Minister of the State of the Government of Gujarat.
- (2) The Chairperson shall be,-
  - (i) entitled/ paid salary and allowances as are paid to a Minister of the State;

- (ii) entitled without payment of rent, to the use of furnished residence in Gandhinagar during her term of office;
- (iii) provided a motor car with the service of a driver free of charge;
- (iv) entitled during her term of office, to have telephone facilities at Government cost at residence and all ancillary charges for such facility be borne by the Government;
- (v) also be provided facility of cellular/mobile phone at Government cost;
- (vi) entitled to travelling and daily allowance for herself in respect of journey /touring carried out on account of public business, as per the general orders issued by Government in this behalf from time to time.
- (3) Subject to the general orders of the Government, the Chairperson or the members of the family who are residing with and dependent on her, as the case may be shall be entitled to accommodation in hospital maintained by the State Government and to medical attendance and treatment.
- (4) Where an officer of the Government is appointed as the Chairperson, the terms and conditions relating to salaries and allowances shall be paid as per the applicable rules and other allowances and facilities shall be admissible in accordance with rules applicable to the incumbent.
- (5) All provisions regarding salaries and allowances of the Chair-person in sub-rule(2) to sub-rule(4) of this rule shall be subject to Gujarat State Minister's Salaries and Allowances Act,1960 (Gujarat. vi of 1960) and any other orders issued by the State Government in this regard.

#### 4. Honorarium and allowances of Member of commission and members of ad-hoc committee.-

- (1) The non-official member appointed under clause (b) of sub-section (2) of section 3 of the Act shall be paid,-
- (i) honorarium at the rate of Rs.2,000/- (rupees two thousand only) per month;
- (ii) travelling and daily allowance at the same rates as are applicable to a Class I officer of the State Government.
- (2) The non-official member of the Ad-hoc Committee appointed under clause (b) of sub-section (1) of section 12 of the Act shall be paid,-
- (i) paid honorarium at the rate of Rs.500/- (rupees hundred only) per sitting;
- (ii) travelling and daily allowance at the same rates as are applicable to a Class I officer of the State Government.
- (3) Where a Government officer is appointed as the non-official member of the Commission or as the non-official member of the Ad-hoc Committee, the terms and conditions relating to travelling and daily allowance and other facilities applicable under the service shall apply. In case of a retired Government officer, his last pay drawn shall be taken into consideration for this purpose.
- (4) All provisions for payment of honorarium and allowances of member in the sub-rule (1) to sub-rule (3) of this rule shall be paid at such rate as may be prescribed by the State Government from time to time.

#### 5. Preparation and submission of Annual Statement of Accounts.-

The Commission shall submit a programme of work for the year and annual statement of accounts to the State Government before the month of September in each financial year.

#### 6. Accounts and Audit.-

- (a) The Commission shall maintain its accounts and all other relevant records as may be prescribed, in accordance with the provisions of section 20 of Gujarat State Women Commission Act, 2002 and as per the provisions made in rules and regulations of State Government in this behalf.
- (b) The Commission shall get its' accounts audited at such interval as shall be prescribed by the Accountant General of the State. Any expenses incurred in connection with such audit shall be payable by the commission to the Accountant General.
- (c) The Accountant general and any person appointed by him for the purposes of the audit of the accounts of the commission under this rules shall possess same right and privileges and authority for asking any books, vouchers or other documents in connection to such audit similar to the Accountant General of the Government
- (d) Auditor appointed under this rules for auditing accounts of Commission shall have right to demand production of books of accounts, relevant vouchers and other documents.



(e) Accountant- General and any person appointed by him for the purpose of the audit of the accounts of the Commission under this act shall have right to inspect any of the offices of the Commission.

(f) At the end of every financial year accounts of the Commission, as certified by the Accountant General or any other person duly appointed by him in this behalf, together with the Audit report thereon, shall be forwarded to the State Government.

#### **7. Annual Report.-**

The Commission shall prepare and submit the annual report as early as possible after the end of each financial year and not later than the month of September. The annual report shall contain the following matters:-

- (i) The names of members of the Commission, Names of employees, duration of work and organization chart,
- (ii) completed work during the year under sections 12 to 16 of the Act;
- (iii) the particulars of meetings of the Commission with dates, members present and minutes of the meetings during the year;
- (iv) implementation of the Act-particulars of district wise progress;
- (v) any other matter as may be required by the State Government or the Commission may deem fit.

#### **8. Other terms and conditions for appointment as Chairperson and Member.-**

- (1) No person shall be appointed as the Chairperson or the Member of the Commission for a period exceeding three years.
- (2) No person shall be appointed or continued as the Chairperson or the Member of the Commission who has completed sixty-five years of age:

Provided that a person who is appointed as the Chairperson or as the non-official Member for a term of three years prior to the commencement of these rules shall not cease to hold such office on his/her despite the completion of the age of sixty-five years.

#### **9. Constitution and functions of Ad-hoc committee.-**

commission shall constitute Ad- hoc committee for the purpose of transacting any business before it or for any special issue in accordance with the provisions of section 12 of the Act.

#### **10. Meetings of Commission.-**

- (1) The Commission shall meet on such date, time and place as the Commission may decide:  
Provided that the Commission shall meet at least once in every quarter of the year.
- (2) A notice of ten days shall be given by the Commission to the members prior to the date of meeting.
- (3) One-third of the members present at the meeting shall form the quorum. The decision shall be taken by majority of the members present in the meeting. In case of equality of votes, the Chairperson shall have the right of casting vote.

#### **11. Preparation and Submission of Programme Work.-**

The Commission shall undertake the preparation of work for next year and such report shall be submitted to the State Government before the end of October.

#### **12. Removal of Difficulties and savings of power.-**

In case of any confusion or difficulty arising in any matter relating to provisions made in this rules, shall be referred to the State Government and decision of the State Government shall be final.

Any other matter which is not provided in these rules but in the provisions of the Act shall apply. Power of the Government to make any changes or to make detail provisions or to make new rules is hereby saved.

By order and in the name of the Governor of Gujarat,

**P. V. PITHVA**  
Deputy Secretary to Government.